

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No. 1402 of 2013

Jamil Ansari..... **Petitioner(s)**

Versus

State of Jharkhand & Anr..... **Opp. Party(s)**

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Coram: The Hon'ble Mr. Justice Ananda Sen
Through:-Video Conferencing

For the petitioner : Mr. Avishek Prasad, Advocate.

For the State : Mr. Rakesh Kr. Sinha, A.P.P.

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7/08.07.2020 In this application, the petitioner has challenged the FIR.

Today, Mr. Rakesh Kumar Sinha, learned A.P.P. appearing on behalf of the State submits that in Sadar P.S. Case No. 276 of 2012, corresponding to G.R. No. 5513 of 2012, charge sheet has already been submitted.

Considering the aforesaid submission, Mr. Avishek Prasad, learned counsel for the petitioner seeks permission to withdraw this criminal miscellaneous petition with a liberty to approach this Court if, at all, the petitioner is summoned or any order is passed against him by the court below.

Prayer is allowed.

Let this criminal miscellaneous petition be dismissed as withdrawn with the liberty aforesaid.

(Ananda Sen, J)